them in all the important cases. In the absence of any Law Officer, experienced Sr. Advocates are engaged.

(d) Does not arise.

Implementation of work study

f2820. SHRI KRIPAL PARMAR: SHRI SURENDRA LATH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether shortage of structural and infrastructural facilities in the section in his Ministry dealing with the cases of the Supreme Court is affecting its functioning adversely;
- (b) if so, whether the report submitted by the work study unit in the year 1996 has not been implemented so far; and
- (c) if so, the reasons therefor and by when it's recommendations would be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) No, Sir. Within the available resources of the Ministry, adequate structural and infrastructural facilities have been provided to the section dealing with the cases of Supreme Court.

(b) and (c) Yes, Sir. The report of Work Study Unit submitted in 1996 is not relevant in the present circumstances in view of changes which have taken place since then. However, the facilities in the section dealing with the cases of Supreme Court have been augmented through application of information technology by its full computerization through National Informatics Centre.

Entry of foreign law firms

- 2821. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether foreign firms are going to be allowed to practice in Indian courts;

[†] Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether it is a fact that some firms have clandestinely opened their offices;
- (d) if so, the details thereof;
- (e) whether Government have received representations opposing invasion of the foreign legal firms; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) No Sir,

- (b) Question does not arise.
- (c) Bar Council of India has informed that no such information has come to their notice.
 - (d) Question does not arise.
 - (e) No, sir.
 - (f) Question does not arise.

Permission to foreign lawyers

- 2822. SHRI MANOJ BHATTACHARYA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether some lawyers from the foreign countries are seeking permission for entry into India and set-up their base and practise law here;
 - (b) if so, details thereof;
- (c) whether there has been any formal request to this effect from Bar Councils of any foreign country (countries); and
 - (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) U.K. and Australia have approached the Bar Council of India to seek permission to set up law firms in the country and the President of the Law Society of England and the High